

STANDING COMMITTEE ON RURAL DEVELOPMENT AND PANCHAYATI RAJ
(2024-2025)

20

EIGHTEENTH LOK SABHA

MINISTRY OF RURAL DEVELOPMENT
(DEPARTMENT OF RURAL DEVELOPMENT)

EFFECTIVE FUNCTIONING OF DISHA COMMITTEES

TWENTIETH REPORT



LOK SABHA SECRETARIAT
NEW DELHI

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Presented to Lok Sabha on 19.08.2025

Laid in Rajya Sabha on 19.08.2025



LOK SABHA SECRETARIAT

NEW DELHI

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**COMPOSITION OF THE STANDING COMMITTEE ON RURAL DEVELOPMENT AND
PANCHAYATI RAJ (2024-2025)**

Shri Saptagiri Sankar Ulaka -- Chairperson

Lok Sabha Members

2. Shri Sandipanrao Asaram Bhumare
3. Shri Sudip Bandyopadhyay
4. Shri Raju Bista
5. Shri Vijay Kumar Dubey
6. Dr. Sanjay Jaiswal
7. Shri Bhajan Lal Jatav
8. Dr. Mohammad Jawed
9. Shri Jugal Kishore
10. Dr. D. Ravi Kumar
11. Shri Naba Charan Majhi
12. Shri Imran Masood
13. Shri Janardan Mishra
14. Shri Kota Srinivasa Poojary
15. Shri K. Radhakrishnan
16. Shri Ramashankar Rajbhar
17. Shri Omprakash Bhupalsinh Alias Pavan Rajenimbalkar
18. Shri Parshottambhai Rupala
19. Shri Devendra Singh Alias Bhole Singh
20. Shri Ganesh Singh
21. Shri Vivek Thakur

Rajya Sabha Members

22. Smt. Geeta *alias* Chandraprabha
23. Shri H. D. Devegowda
24. Shri Samirul Islam
25. Shri Iranna Kadadi
26. Shri Nagendra Ray
27. Shri Anthiyur P. Selvarasu
28. Shri Sant Balbir Singh
29. Dr. M. Dhanapal
30. Shri Masthan Rao Yadav Beedha
31. Shri P. Wilson

Secretariat

- | | | |
|-----------------------|---|----------------------|
| 1. Shri D. R. Shekhar | - | Additional Secretary |
| 2. Shri V.K. Shailon | - | Director |
| 3. Smt Rashmi Roy | - | Deputy Secretary |

INTRODUCTION

I, the Chairperson of the Standing Committee on Rural Development and Panchayati Raj (2024-2025) having been authorised by the Committee to submit the Report on their behalf, present the Twentieth Report on 'Effective Functioning of DISHA Committees' of the Ministry of Rural Development (Department of Rural Development).

2. The Committee held briefing by the representatives of the Ministry of Rural Development (Department of Rural Development) on 16th June, 2025.

3. The Report was considered and adopted by the Committee at their sitting held on 18 August, 2025.

4. The Committee wish to express their thanks to the officials of the Ministry of Rural Development (Department of Rural Development) for placing before them the requisite material and their considered views in connection with the examination of the subject.

5. The Committee would also like to place on record their deep sense of appreciation for the invaluable assistance rendered to them by the officials of Lok Sabha Secretariat attached to the Committee.

NEW DELHI
18 August, 2025
27 Shraavana, 1947 (Saka)

SAPTAGIRI SANKAR ULAKA
Chairperson
Standing Committee on Rural Development &
Panchayati Raj

TWENTIETH REPORT
EFFECTIVE FUNCTIONING OF DISHA COMMITTEES

PART – I
NARRATION ANALYSIS

A. Background of DISHA Committees

1.1 Large number of significant and ambitious programmes have been rolled out by the Government of India which has a potential of delivering developmental impact at the grassroots. Therefore, it is imperative that for ensuring convergence of these programmes a holistic mechanism has to be put in place for ensuring effective monitoring of these programmes. In view of this, a two-tier system has been evolved for monitoring of key projects/programmes by the elected members. First tier is operational in all districts including the urban areas and the other tier is operational at State/UT level. To detail the framework of DISHA Committees, guidelines for the same were issued on 27th June 2016 and further revised from time to time in 2018, 2023 & 2025.

B. District Level Committees

1.2 District Development Coordination and Monitoring Committees (DISHA) have been constituted under the chairmanship of Member of Parliament with a view to fulfil the objective of ensuring better coordination among all the elected representatives in Parliament, State Legislatures and Local Governments (Panchayati Raj Institutions, Municipal Bodies), in monitoring the progress of major projects aimed at socio-economic transformation at the district level. Through this unique dispensation, inter alia, following are the key objectives envisaged to be achieved:

- Intensively monitor identified key central sector programmes and schemes.
- To oversee that identified priorities get needed focus.
- Ensure adherence to the guidelines associated with the Programme/Scheme.
- Facilitate coordinated solution to remove implementation constraints.
- Identify gaps and suggest mid-course correction.
- Ensure timeliness in delivery of social sector initiatives aimed at universal coverage.

1.3 When asked about how far the DISHA meetings served the purpose of monitoring the implementation of various programmes in terms of holding regular meetings across State/UTs, the Ministry submitted as under:

“At the time of launching DISHA in 2016, total 28 schemes of Govt. of India were covered under DISHA. Subsequently, the number of schemes have been increased and now total number of 96 schemes of 35 Ministries are covered under it. Importance of DISHA meetings have also been recognized by several Hon’ble MPs. Number of District level DISHA meeting have also been increased year on year, however there are slightly shortfall observed in 2024-25 due to Lok Sabha election for 18th term.”

C. Composition of District Level DISHA Committee

1.4 In normal course, the Chairperson of the DISHA should be a Member of Parliament (Lok Sabha) elected from the district and the District Collector / District Magistrate/ Deputy Commissioner should be the Member Secretary. The other members include all Lok Sabha MPs representing the district and one Rajya Sabha MP (opted for the district) representing the State may be nominated as Co-Chairperson. Up to four non-official members may be nominated by Ministry of Rural Development (MoRD) in consultation with Chairperson of the District. All Members of the State Legislative Assembly elected from the district; maximum two Member of Legislative Council (MLC); one representative of the State Government / UT Administration; all Mayors /the Chairpersons of Municipalities including at least one woman; five elected heads of Gram Panchayat including two women (five elected heads of ULBs in case district is mostly urban) ; chairperson of the Zilla Panchayat; Head of the Autonomous District Council in districts having Schedule VI Areas; all Chairpersons of Intermediate Panchayats in the district; Chief Executive Officer of the Zilla Panchayat; Project Director, DRDA/Poverty Alleviation Unit; Member from a reputed NGO; Leading Bank officer of the district; Senior Superintendent/ Superintendent of the Postal Department and District level nodal functionaries of all Programmes under the purview of DISHA, will be members of District level Committee as per DISHA guidelines.

D. Nomination of Chairperson for District level DISHA Committees

1.5 The Chairperson of the District level DISHA Committee should be a Member of Parliament (Lok Sabha) elected from the district, nominated by the Ministry of Rural Development. The criteria for nomination should be the following:

- i. Where there are more than one Member of Parliament (Lok Sabha) representing the district, the senior-most Member of Parliament (Lok Sabha) should be nominated as the Chairperson. The Warrant of Precedence (WoP) maintained by the Ministry of Home Affairs (MHA) should be followed in case of MPs who have not been nominated as Chairperson in any other district, which may result in exceptions.
- ii. In case more than one district(s) fall in same Parliamentary Constituency (Lok Sabha), the MP from the Parliamentary Constituency will become Chairperson of District(s), the area of which fall entirely in the said Parliamentary Constituency.
- iii. If the district has more than one Parliamentary Constituency (Lok Sabha) as its segments and the senior-most Member of Parliament (Lok Sabha) (irrespective of seniority based on the criteria of number of tenures or WoP maintained by the MHA) is made Chairperson of DISHA in some other district(s) (read with Note 2. below), the next senior-most Member of Parliament (Lok Sabha) should be the Chairperson.
- iv. In case of same seniority, the Chairperson should be the Member of Parliament in whose Parliamentary Constituency the largest geographical area of the district falls.

Note:

1. In case the MP from RS is senior following the Warrant of Precedence maintained by the Ministry of Home Affairs, he / she may be made as Chairperson of the committee.
2. Member can be Chairperson of maximum three district [excluding NE States, Jammu and Kashmir, Bastar, Rajanandgoan (Chhattisgarh), Almora (Uttarakhand) and Mandi (Himachal Pradesh)].
3. In case senior most MP (irrespective of seniority based on the criteria of number of tenures or WoP maintained by the MHA) elected from district is not Chairperson of district, he/she shall be invited as a Special invitee by the Member Secretary in consultation with the Chairperson of the district DISHA Committee.

E. Co-Chairperson of District level DISHA Committees

1.6 The Co-Chairperson of the District level DISHA Committee should be a Member of Parliament (Lok Sabha or Rajya Sabha) elected from the district, nominated by the Ministry of Rural Development on following basis:

- The other Members of Parliament (Lok Sabha) representing the district should be designated as Co-Chairpersons.
- Rajya Sabha MP: One MP (Rajya Sabha) representing the State and exercising option to be associated with the district level Committee of that District/one nominated MP from Rajya Sabha, exercising option to be associated with the one district level Committee of any State of Country, to be designated as Co-Chairpersons (on first come basis) by the Ministry of Rural Development.

F. Non-Official Members of District level DISHA Committees

1.7 In response to the query raised by one of the Members during briefing meeting regarding the provisions for nomination of non-official Members in DISHA Committees, the Ministry in their written reply stated as under:

“As per DISHA Guidelines Para-3 (x) of State Level DISHA Committee (SLDC) and Para 3 (ix) of District Level DISHA Committee (DLDC) Guidelines have provision of nomination of four non-official members by Ministry of Rural Development as member of the committee from the following categories:

- Eminent person of the State (in case of SLDC)/ district (in case of DLDC) from social, academic or public field having special knowledge or experience of socioeconomic development in the region/ State (in case of SLDC)/ region/district (in case of DLDC).
- Eminent person/office bearer of a civil society organization working in the State/region (in case of SLDC)/ district/region (in case of DLDC) in the field of socio-economic development in the region/State (in case of SLDC)/ region/district (in case of DLDC).
- Eminent person in the senior citizen category (above the age of 60 years)

Provided that, at least one of the above persons shall be a woman and; at least one of the above persons shall be from either a scheduled caste or a scheduled tribe category.

Provided further that continuance of these persons as member of the committee will be at the discretion of Ministry of Rural Development, Government of India.

The nomination of these members for DLDC may be done by the Ministry of Rural Development in consultation with the Chairperson of District Level DISHA Committees.”

1.8 With regard to the inclusion of ex-Members of Parliament and experts on the subject matter during DISHA Meetings, the Ministry in their written replies stated as under:

“Presently there is no provision in DISHA guidelines to include ex-Members of Parliament and experts on the subject matter during the DISHA meetings held across the country.”

1.9 With regard to provision to associate Member of Legislative Council as Member in DLDC, the Ministry in their written replies stated as under:

“States where State Legislative Council exists, Member/s of Legislative Council (MLC) may be nominated by State Government (at most two for a district) exercising option to be associated with district level committee of that district (on first come basis), to be designated as member.”

G. Member Secretary of District level DISHA Committees

1.10 The Member Secretary of the DISHA should be the District Collector / District Magistrate/ Deputy Commissioner except in cases where specific exemption has been given by the Union Government. In very extraordinary circumstances the District Magistrate/Deputy Commissioner could authorize the CEO Zila Parishad or a Senior ADM to be the Member Secretary for a particular meeting to ensure that meetings of the DISHA are held as scheduled.

H. Functions of District Level DISHA Committees

1.11 Functions of District Level DISHA Committees are as follows:

- i. Ensure that all programmes are implemented in accordance with the programme Guidelines.
- ii. Facilitate coordinated solution to remove constraints of any kind.
- iii. Facilitate smooth implementation of priorities determined by the DPC.
- iv. Resolve matters related to provision of land and space for faster roll out of priorities.
- v. Guide DPCs about all the national programmes and how they can be leveraged for transformation of the district.

- vi. Identify issues for follow up in Parliament, State Assemblies and Local Governments for timely achievement of objectives.
- vii. Intensively monitor all time bound national initiatives for universal coverage.
- viii. Recommend improvements in design of approved programmes and suggest mid – course corrections to address implementation constraints.
- ix. Look into complaints/alleged irregularities received in respect of the implementation of the programmes, including complaints of wrong selection of beneficiaries, mis-appropriation / diversion of funds and recommend follow-up action. The Committee should have the authority to summon and inspect any record for this purpose. The Committee may refer any matter for enquiry to the District Collector/CEO of the Zila Panchayat/Project Director of DRDA (or Poverty Alleviation Unit) or suggest suitable action to be taken in accordance with the rules which should be acted upon by him within 30 days
- x. Closely review the flow of funds including the funds allocated, funds released by both Centre and the State, utilization and unspent balances under each Scheme.

Powers of the Committee

This Committee will have Coordination and Monitoring powers. Its role is to facilitate timely execution of approved Projects. It will have powers in seeking effective follow up of issues raised during the deliberations. The District Collector will be the Member Secretary responsible for the timely follow up on the recommendations of the DISHA Committee.

I. Meeting of District Level DISHA Committee

1.12 On being asked about the process of convening DISHA meetings, the Ministry replied as below:

“Every DISHA committee has to evolve its own system of agenda setting for the quarterly meetings. Preferably, the regular meeting may be arranged on any day during third week of April, July, October and February with the permission of Chairperson. The Member Secretary of District Level DISHA Committee shall seek confirmation of date of meeting, at least 45 days in advance, from the Chairperson of the District Level DISHA Committee. In case the Chairperson is not able to convey his convenience for the DISHA

Committee meeting within two week or he has indicated his inabilities to Chair the meetings due to unavoidable reasons from the date of such communication from Member Secretary, the Co-Chairperson of DISHA Committee may be consulted for his convenience to chair the meeting. For organizing additional meetings, date and month of the meeting to be notified with the consent/ direction of the Chairperson. Member Secretary should be personally responsible for convening meetings.

If there are more than one Co-Chairperson nominated in a District level DISHA Committee, the senior most amongst the Co-Chairpersons may be consulted for his/her convenience to chair the meeting. The Warrant of Precedence (WoP) maintained by the Ministry of Home Affairs (MHA) should be followed for deciding on seniority.

- i. In this regard, the MPs, Lok Sabha should be given preference over MP, Rajya Sabha with the exception of the Rajya Sabha MP in the Committee being senior following the Warrant of Precedence of MHA.
- ii. If there is only one Co-Chairperson in the Committee who is a Rajya Sabha MP, he/she should be consulted to chair the DISHA meeting.
- iii. If the Co-Chairpersons in the DISHA Committee are of same seniority, the MP to be consulted to chair the DISHA meeting should be the MP, Lok Sabha in whose Parliamentary Constituency the largest geographical area of the district falls.”

MEETINGS & SCHEDULE of DISTRICT COMMITTEES

Four meetings – one every quarter

Chairperson to decide dates*

3rd Sat of Apr, July, Oct and Feb - Preferable

Additional meetings – Approval of Chairperson

AGENDA & FOLLOW-UP (Timelines)

- ❖ Notice – 15 days prior to meeting
- ❖ Agenda Note circulation – 10 days prior
- ❖ Proceedings of Meeting – within 10 days
- ❖ Submission of Action Taken Report – 30 days

1.13 When enquired about what actions the Ministry takes on the issues raised during DISHA meeting, the Ministry in their written reply stated as under:

“Officer’s in-charge of the line departments executing the programmes reviewed by DISHA should assist the Committee in the discharge of its functions. Proceedings of meetings will be sent to relevant Ministries/Departments of the State for action. The Proceedings of the meetings should be issued within 10 days of the meeting. Follow up action on recommendations of the DISHA committee should be initiated within 30 days of the meeting. Action taken shall be monitored in DISHA meetings.”

Member Secretary should ensure that meeting notice, agenda notes and proceedings of meetings are immediately uploaded on both the website of the Ministry of Rural Development http://ruraldiksha.nic.in/DISHA/vigi_home.aspx and the website of the State Government.

Regularity of the DISHA meetings and follow up on its decisions will be regularly monitored at the time of making releases to States under Central and Centrally Sponsored programmes.”

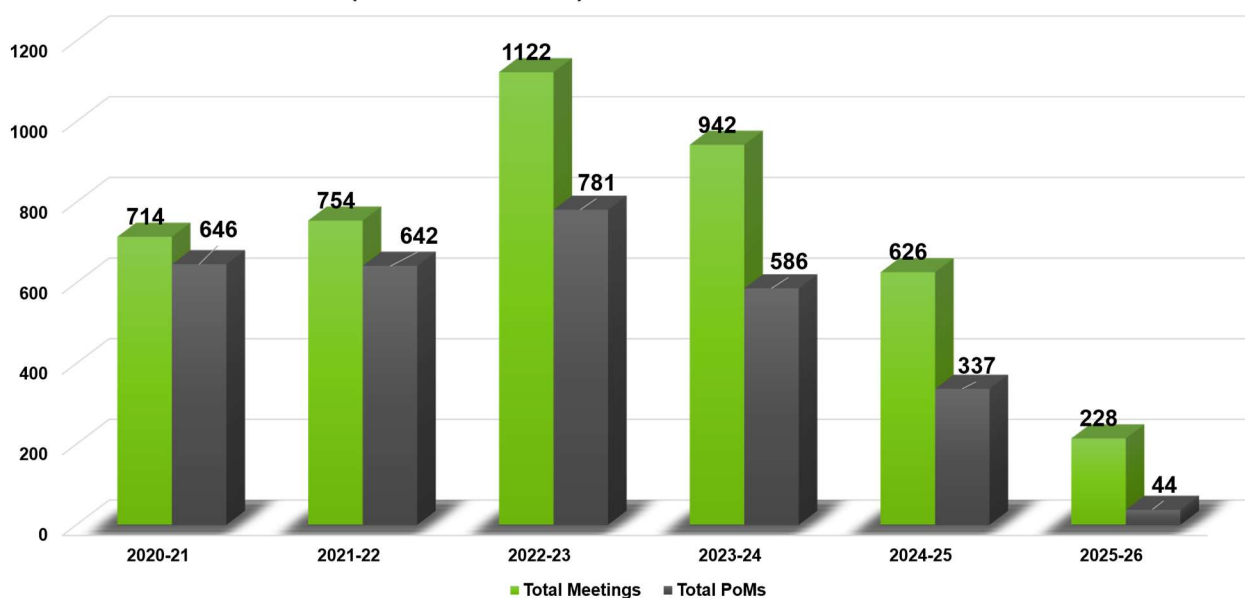
1.14 District Level DISHA Committees have been re-constituted in 776 districts vide order dated 08.08.2024 under the Chairpersonship of Members of Parliament of 18th Lok Sabha with a view to fulfil the objective of ensuring better coordination amongst all the elected representatives in Parliament, State Legislatures and Local Governments (Panchayati Raj Institutions, Municipal Bodies), in monitoring the progress of development programs aimed at socioeconomic transformation at the district level. The Guidelines of District Level DISHA Committee provides for organization of DISHA

meetings at least once in every Quarter. The District Collector is the Member Secretary of the DISHA Committee. State-wise District DISHA Meetings detail from 2020-21 to 2025-26 has been given at Annexure I.

Total Meetings and PoM Uploads

(District level)

As on 13 June 2025



6

DIHSA Meetings Analysis (District level)

As on 13 June 2025

S.N.	Description	20-21	21-22	22-23	23-24	24-25	25-26
1	7 meetings in Districts	-	-	-	1	-	-
2	5 meetings in Districts	-	-	1	-	-	-
3	4 meetings in Districts	7	10	32	10	2	-
4	3 meetings in Districts	32	37	99	91	4	-
5	2 meetings in Districts	146	166	223	169	103	2
6	1 meeting in Districts	298	271	246	283	400	224
7	Total Districts conducted meetings	483	484	601	554	509	226
8	No meeting held in Districts	228	227	112	207	276	550
9	% Districts conducted no meetings	32%	32%	16%	27%	35%	71%

Expenditure for holding District Level DISHA Meetings

1.15 On a question by one of the Members during the briefing meeting, about the provisions regarding expenditure for holding of State/ District level DISHA meetings and its reimbursement, the Ministry in their written replies mentioned as under:

“Provision for Expenditure holding of District level DISHA meetings: The District Administration may incur expenditure on holding the meeting of DISHA at district level adhering to the norms applicable. The total expenditure should not, however, exceed Rs.2,00,000/- per meeting and the bills should be cleared by the concerned State Government/ DRDA (or Zilla Panchayat) of the State based on actual. The norms for the expenditure for District Level DISHA committee as per DISHA Guidelines-2022 read with modified guidelines issued vide MoRD order no. Q-13016/02/2023-DISHA (e383152) are given below:

- a. Non- official members of DISHA committee, other than Members of Parliament and Members of State Legislative assembly shall be entitled for reimbursement of expenditure on local travel within the district for attending the Meetings as applicable to Group ‘A’ Officers of the State.
- b. Daily allowance may be allowed to non-official members other than Member of Parliament and Members of State Legislative Assembly at the State Government DA rate applicable for Group ‘A’ Officers of the State
- c. The District Administration may incur expenditure on: light refreshments/lunch served during course of the meeting, arrangement of venue, furniture on rent, other logistics, minimum stationery, etc.
- d. Regarding infrastructural facilities required for the functioning of the DISHA, the facilities available with the district headquarter may be made use of.
- e. No expenditure should be allowed on items like computer, telephone, office accommodation, etc.
- f. The records of expenditure should be maintained at the district level and claims should be made by DRDA (or Zila Panchayat) based on actual preferably within a year of date of meeting held. The Ministry of Rural Development will reimburse the amount claimed by DRDA (or Zila Panchayat) based on the actual expenditure incurred within the overall ceiling of Rs.2,00,000/-.

The details regarding reimbursement of DISHA meeting bills made by MoRD for the year 2024-25 has been given at Annexure-II.

J. DISHA Dashboard

1.16 When enquired about the access of the DISHA Dashboard (who can and how to), the Ministry in their written replies stated as under:

“DISHA Dashboard (<https://disha.gov.in/>) can be accessed by Chairperson, Co-Chairperson, Special Invitee of DISHA Committees by registering their mobile number. For the purpose, the Helpdesk in Ministry of Rural Development may be contacted. (Email: support.disha-mord@nic.in, Tel. No. 011-24657248).

User Registration Process:

To enable access, the user's mobile number must first be registered on the DISHA Dashboard. For registration, user need to send an email to the DISHA Helpdesk with the following details:

- **Name**
- **Designation**
- **Mobile Number**

Login Procedure (Post Registration):

Once the registration is completed:

1. Click on the **"Dashboard"** link on the DISHA portal (<https://disha.gov.in/>).
2. User will be redirected to the **Login Page**.
3. User enters **registered mobile number** and the **Captcha code**, then clicks **"GET OTP"**.
4. User will receive an **OTP** on his/her registered mobile number.
5. User enters the OTP on the **Verify OTP** screen and click **"VERIFY OTP"**.
6. Upon successful verification, user will be redirected to the **Dashboard**, where user can view data for all schemes on-boarded on DISHA."

K. State Level DISHA Committees

1.17 After replacing the District Level V&MCs with District Development Coordination and Monitoring Committees, as a next step it is thought prudent to constitute the DISHA system at the State Level. This is necessitated by the fact that there could be large number of issues of important and emergent nature remaining unattended, despite clear cut directions of the DISHA committees at the district level meetings, for want of the apex level coordination. Such issues need to be resolved at the highest level in the State. Accordingly, State Level DISHA Committees have been constituted in May 2018, replacing the State Level Vigilance and Monitoring Committee and new Guidelines have been issued.

L. Composition of State Level DISHA Committees

1.18 The Chairperson of the State Level DISHA Committee shall be the Chief Minister of the State/UTs with legislature and the Minister of Rural Development of the State shall be designated as Co-Chairperson. The Secretary of Department of Rural Development in the State/UT should be designated as Member Secretary of the committee. The other Members of the Committee such as MP (Lok Sabha/ Rajya Sabha), 4 members as Non-official members, 2 eminent persons (By HMRD), One representative of KVIC, area officer of Ministry of Rural Development (GoI), Six MLAs; three MLCs; Secretaries/ Heads of State Government Departments responsible for implementation of programmes to be monitored by State DISHA committee; Chief Post Master General of the Circle(s) in the State; Director of Institutional Finance; Managing Director/Heads of SC/ST Development Corporation; Managing Director/Head of Women's Development Corporation; One representative each from any of two reputed NGOs; Managing Director of the Convener Bank of State Level Bankers' Committee (SLBC); will be members of State level Committee as per DISHA guidelines.

M. Nomination of Members in DISHA Committees by Ministry of Rural Development

- i. Members of Parliament from Lok Sabha and Rajya Sabha shall be nominated by the Union Ministry of Rural Development in consultation with the Union Ministry of Parliamentary Affairs
- ii. Ministry of Rural Development, government of India shall nominate up to 4 members as non-official members of the State Level DISHA Committee the in consultation with the MP (LS) and MP (RS) representing the State.
- iii. Para 3(xi) of SLDC DISHA guidelines states that two eminent persons of the State may be nominated by Hon'ble Minister of Rural Development, Government of India, as members in State Level DISHA committee in consultation with the MP (LS) and MP (RS) representing the State.

N. Functions of State Level DISHA Committees

1.19 Functions of State Level DISHA Committees are as follows:

- i. Review of implementation status in respect of decisions taken in the District Level DISHA committee.
- ii. Review of deployment & effectiveness of human resources engaged by the State Government and Local Government in implementation of various developmental programmes/projects.
- iii. Address implementation constraints and give suggestions to improve designs of approved programmes or to make mid – course corrections.
- iv. Review of flow of funds in fulfilment of State's obligations in relation to various programmes and projects.
- v. Review of constraints impeding the timely implementation of various projects with a view to ensure timeliness in extending the required clearances by State authorities in relations to various developmental projects and resolution of land issues, if any.
- vi. Intensively monitor all time bound national initiatives to ensure effective delivery of assets in realization of intended outcomes.
- vii. Look into complaints/alleged irregularities received in respect of the implementation of the programmes, including complaints of wrong selection of beneficiaries, mis-appropriation/ diversion of funds and recommend follow-up action.
- viii. Giving suitable directions for implementation of DBT and use of Aadhar Seeded accounts for flow of funds to beneficiaries identified under various schemes.
- ix. Identify issues for follow up with the concerned Central agencies in connection with implementation of Central sector projects.
- x. Refer any matter pertaining to the programmes monitored under DISHA, if felt necessary, to Ministry of Rural Development which in turn coordinate with the concerned Ministry for appropriate action and inform the concerned DISHA committee accordingly.
- xi. Any other matter with the permission of the Chair.

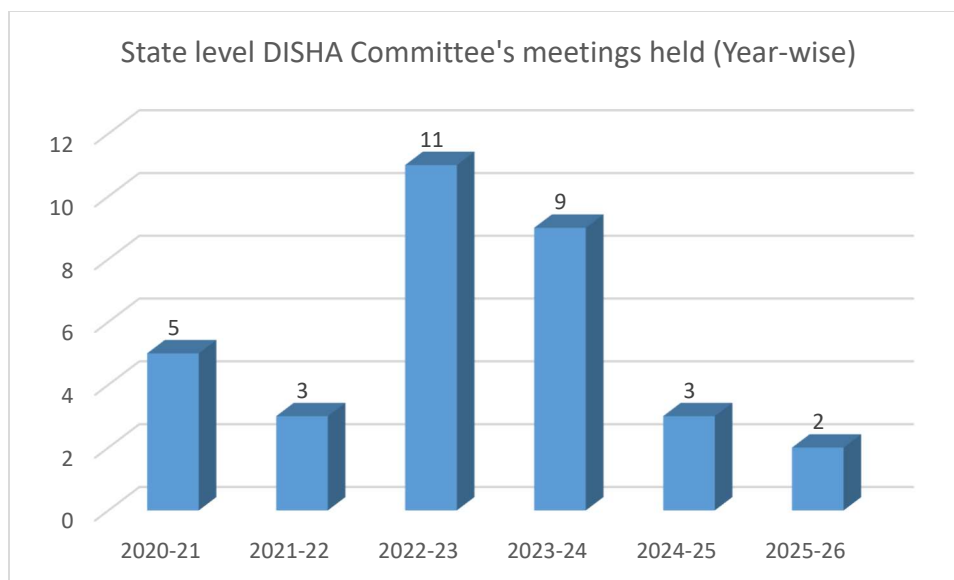
O. Meetings of State Level DISHA Committees

1.20 Agenda and Follow-up action

- A. **Agenda:** Every State Level DISHA committee will have to evolve its own system of agenda setting for the Half yearly meetings. Action Taken on the recommendations of the previous meeting should be the first agenda item for the next meeting. The agenda should contain substantive issues to facilitate improvement in quality of implementation of the programmes. The status of the irregularities pointed out during the previous meetings and action taken should form an integral part of the check-list during review meetings.
- B. **Follow-up action:** Proceedings of the meetings should be issued within 10 days of convening the same. Proceedings of the meetings will be sent to the relevant Ministries/Departments for action. The Member Secretary should ensure that proceedings of meetings are uploaded on the website of the Ministry of Rural Development and also on the website of the State. Follow up action on recommendations of the DISHA committee should be initiated within 30 days of the meeting. Action taken shall be monitored in DISHA meetings. Officers in-charge of the line departments, headquartered in the state are responsible for executing the programmes reviewed by State Level DISHA Committee. The Ministry/ Department of Rural Development in the State/ UTs should assist the Committee in the discharge of its functions.

Regularity of the State Level DISHA meetings and follow up on its decisions will be regularly reviewed at the time of making releases to States under Central and Centrally Sponsored programmes.

1.21 As on date, total 34 meetings have been held in 16 States across country since 2018. The details are given at Annexure III.



1.22 On a question by one of the Members during the briefing meeting, about the provisions regarding expenditure for holding of State/ District level DISHA meetings and its reimbursement, the Ministry in their written replies mentioned as under:

“Provision for Expenditure holding of State level DISHA meetings: As per DISHA guidelines, the State Administration may incur expenditure for holding the meeting of DISHA at State level, adhering to the norms applicable. The total expenditure should not, however, exceed Rs.3,00,000/- per meeting and the bills should be cleared by the concerned State Government based on actuals. The norms for the expenditure for State Level DISHA committee as per DISHA Guidelines-2022 read with modified guidelines issued vide MoRD order no. Q-13016/02/2023-DISHA dated 15.04.2025 are given below:

- a. Non official members, other than Member of Parliament and Members of State Legislative Assembly, shall be entitled for reimbursement of expenditure on travel within the state for attending the Meetings as applicable to Group ‘A’ Officers of the State;
- b. Daily allowance may be allowed to non-official members other than Member of Parliament and Members of State Legislative Assembly at the State Government DA rate applicable for Group ‘A’ Officers of the State;
- c. The expenditure incurred by the State Government on light refreshments/lunch served during the course of the meeting, arrangement of venue, furniture on rent, minimum stationery required, shall be reimbursable.
- d. For other infrastructural facilities as required for the meeting of the DISHA, the facilities available with the State may be made use of;

- e. Expenditure on items like computer, telephone, office accommodation etc., utilized during the course of meeting shall be borne by the State;
- f. The records of expenditure should be maintained at the State level and claims should be made by State Administration based on actuals preferably within a year of date of meeting held.;
- g. The Ministry of Rural Development will reimburse the amount claimed by State Government based on the actual expenditure incurred within the overall ceiling of Rs.3,00,000/- per meeting”

P. Initiatives taken by Ministry of Rural Development to strengthen the DISHA Monitoring System

1.23 Various initiatives have been undertaken by the Ministry of Rural Development in order to increase the number of DISHA meetings in States/UTs. These are:

- District level DISHA Committees has been re-constituted in 776 districts in month of Aug 2024 and Chairperson/Co-chairperson and Special Invitees are nominated for these Committees.
- The newly nominated Chairpersons have **conducted 854 DISHA meetings in 558 Districts of 32 States.**
- Nominations made for **186 Hon’ble MPs (127 Lok Sabha/59 Rajya Sabha)** as member in State level DISHA Committees.
- 24 Hon’ble Rajya Sabha MPs have been nominated as Co-Chairperson for DLDCs.
- So far 228 **nominations of non-official members** for State and District level DISHA Committees are made by this Ministry.
- Secretary Rural Development has written letter on 28th Oct 2024 to States to regular conduct of DISHA meeting.
- In PRC and Empowered Committee Meeting, States are also advised for timely meeting of DISHA Committee.
- To ensure effective, time-bound and result-oriented work of the DISHA Committees a DISHA Monitoring Cell has been established in the Ministry.
- DISHA Division is also reaching out to district authorities via WhatsApp messages and telephone calls.
- To facilitate structured and effective meetings, a web portal called ‘Meeting Reporting Module’ (<https://erp.disha.gov.in/>) has been developed for State Level

DISHA meeting. It has salient features such as Notice Board, Proceedings of Meeting (PoMs), Action Taken Report and Summary for state and district level meetings which contains schedules meeting date, time, venue, and agenda, meeting notices and minutes and assign action points.

- The Number of District level DISHA meetings has seen a steady improvement from 754 in 2021-22 to 1122 in 2022-23, 942 in 2023-24, 626 in 2024-25 and 208 in 2025-26 (As on 06th June 2025).
- State-of-art DISHA Dashboard has been developed by Ministry which have comprehensive information of 97 schemes of 34 Ministries/Departments (Annexure IV). This Dashboard, aims to create a data driven governance solution for elected representatives for planning, monitoring and evaluating multiple parameters of various schemes under DISHA.
- As per DISHA guidelines, State Level DISHA Committees are mandated to review the implementation status in respect of decisions taken in the District Level DISHA committees. State Level DISHA Committee may refer any matter pertaining to the programmes monitored under DISHA, if felt necessary, to Ministry of Rural Development which in turn coordinate with the concerned Ministry for appropriate action and inform the concerned DISHA committee accordingly.
- If any representation regarding functioning of the DISHA Committees is received from Hon'ble MPs, Ministry of Rural Development refer these issues to States for taking up the matters to Secretary Rural Development of State Government / concern District Collectors (member Secretary of DISHA Committee's) to undertake the necessary action.
- Ministry of Rural Development issues the directions to all the States/UTs for convening the meetings on regular basis as mandated. Hon'ble Minister of Rural Development have written letters to States to hold meetings of State/ District level DISHA Committees as per DISHA guidelines.
- Secretary (Department of Rural Development) has also requested to States to ensure the effective functioning of DISHA Committees including the participation of senior level officers (Heads of the Departments at District Level of the concerned scheme) from the State Government in the DISHA Committee meetings.

1.24 When asked about the aspects of the DISHA Committee which are monitored by the Ministry of Rural Development, the Ministry stated as quoted below:

“As per para 5 of DISHA guidelines, all non-statutory schemes of Government of India are covered under the preview of DISHA Monitoring System which are administered by different line Ministries / Departments. The major aspects of DISHA committee which are monitored by MoRD are:

- Issue the Guidelines with respect to DISHA;
- Constitution of District level DISHA Committees with nomination of Members of Parliament (MPs) as Chairperson/ Co-Chairperson/ Special Invitee,
- nomination of MPs in State level DISHA Committees,
- nomination of four (4) non-official members in District and State level DISHA Committees respectively. Additionally, 2 non-official members may be nominated under Eminent person category in State level DISHA Committees.
- nominate KVIC members and one representative as Area Officer from MoRD for respective State/ UTs for State level DISHA Committees”

1.25 On being asked about how does the Department of Rural Development, MoRD follow-up the developments after DISHA meetings, the Ministry in their reply stated that:

“Recognizing the critical importance of DISHA, this Ministry is persistently working to ensure that these meetings are convened on regular basis. All the States/UTs have been requested to take necessary actions and to instruct the relevant Member Secretaries to ensure timely convening of the District Level DISHA meetings. To ensure effective utilization of the above, States/UTs have been instructed to direct all District Collectors/ Magistrates and CEO Zilla Parishads to include ATRs on the decisions and recommendations of last DISHA meeting in the agenda of the scheduled DISHA meeting as the first item and also make comprehensive and correct entries with respect to Proceedings of Meeting (PoMs) in the designated portal after the meeting.

A Help Desk has also been established in the Ministry that persistently follows up the matter with respective District Administrations.”

PART – II

OBSERVATIONS / RECOMMENDATIONS OF THE COMMITTEE

1. Increasing frequency of DISHA Meetings

Framework for DISHA District Committees, guidelines were issued in June 2016 and further revised in January 2018 with this District Level tier of DISHA became fully functional. It is 9 years since District Level DISHA has been functioning. Further each DISHA Committee has to conduct at least four meetings in a year. The Committee are of the view that DISHA meetings not only help to effectively monitor developmental programmes but also serve as feedback loop for suitable modifications at the policy planning level taking valuable inputs from all stake holders. The Committee observed that the number of meetings held in past years shows that the purpose with which DISHA has been launched needs more efforts on the part of Members of Parliament, State Government and Stake holders of DISHA Committees. The MoRD needs to take sincere steps to increase active participation of all stakeholders such as communicating through letters from Minister, Secretary, phone calls from Secretary to Chairpersons (MPs), Member Secretary. Letters and calls from Senior Officers of MoRD for timely holding of DISHA meetings. Increase in active participation of all stakeholders and number of meetings of DISHA will certainly ensure better implementation of Schemes.

2. Awareness and Training about DISHA

The Committee finds that majority of Members of Parliament, also Chairperson of DISHA Committees are uninformed about DISHA Dashboard,

process to access it. The Committee, therefore, recommends that a detailed awareness kit containing letter of nomination as DISHA Chairperson/Convenor along with complete guidelines, SoP for its usage and Help desk detail be provided to all MPs. Further, the Committee also recommend that during Parliament Session period all the MPs are present in Delhi, Orientation Programme on DISHA for MPs of Lok Sabha and Rajya Sabha be organized this period, also Help desk with dedicated officers from MoRD for resolving queries of MPs may also be set up. The Ministry should also coordinate with Sansad TV to air Special programs promoting DISHA and display DISHA Helpline details in Running Tickers for information of MPs.

3. Making DISHA Portal more effective

The Committee observe that the statutory timelines prescribed under the DISHA Guidelines for circulation of agenda papers (ten days prior to the meeting) and submission of Minutes and Action-Taken Reports (within ten and thirty days, respectively) are being routinely breached, thereby obstructing informed deliberation and effective follow-up. The Committee, therefore, recommend that the Ministry of Rural Development, in consultation with the National Informatics Centre, institute a tiered, automated alert mechanism on the DISHA portal. Under this system, the moment a deadline expires, the portal shall generate an electronic reminder—by e-mail and SMS—to the District Collector, with copies endorsed to the Member of Parliament-Chairperson, the State Chief Secretary and the Ministry's Monitoring Cell. Where the agenda, Minutes or ATR remain un-uploaded for a second consecutive cycle, the district shall be flagged “non-compliant” on the

dashboard and the matter escalated to the concerned State Government for appropriate administrative action. Where proceedings of Meeting remain un-uploaded on portal, MoRD may take strict view on release of funds/reimbursement of Meeting Bills. All alerts and acknowledgements shall be time-stamped and retained on the portal to provide a verifiable audit trail.

4. Ensure MPs' access to the dashboard

The Committee observe that many Members of Parliament have not received their user credentials for the DISHA portal, thereby impeding their oversight function. It, therefore, recommend that the Ministry of Rural Development forthwith issue individual user-IDs and passwords to every Member of Parliament simultaneously direct all District Collectors/District Magistrates to (i) dispatch a formal letter to their respective MPs within seven days, apprising them of the issuance and offering on-boarding assistance, and (ii) designate an officer for any technical support required. In addition, the portal shall incorporate an internal analytics page indicating which Members have successfully logged in, enabling the Ministry to extend targeted technical support to those yet to access the system.

5. Presence of decision-makers, not proxies

The Committee note that several DISHA sittings have been attended only by junior Sub-Divisional Officers, while the designated Heads of Department, Executive Engineers, Divisional Railway Managers, and equivalent officers have absented themselves. Such non-attendance nullifies the very purpose of the Committee, which is to secure on-the-spot decisions from officers empowered to

act. The Committee, therefore, recommend that where any senior line-department officer fails to attend two consecutive DISHA meetings without written justification accepted by the Chairperson, the District Collector shall forthwith report the default to the cadre-controlling Ministry/Department. The Ministry of Rural Development shall keep further scheme-related fund releases to that line department in temporary abeyance until the officer complies with the attendance requirement. The Committee feel that meetings can be a highly efficient and effective forum for robust discussion and debate, an opportunity for executives to align on future action, commit to it and hold one another accountable, therefore, all the meetings should be attended by the senior most officers of the concerned Departments.

6. Mandatory Constitution of State level DISHA Committee

The Committee observe that a number of States and Union Territories have neither issued the requisite notification constituting the State-level DISHA Committee nor convened even a single sitting since the issuance of guidelines. The Committee, therefore, recommend that the Ministry of Rural Development serve a final notice to all defaulting States/UTs, directing them to (i) notify the State-level DISHA Committee within one month of receipt of the notice, and (ii) schedule at least one meeting of the committee in each calendar quarter. The Ministry shall place before Parliament, as part of its quarterly compliance report, a statement identifying the States/UTs that remain in default after the expiry of one month, together with the remedial action initiated in each case.

7. Standard two-page progress template.

The Committee finds that departments presently submit progress presentations in assorted, often incomparable formats, hampering effective review. The Committee therefore recommend that the Ministry of Rural Development prescribe a uniform, two-page reporting matrix covering physical progress, financial progress, bottlenecks encountered, and the support or clearances required. Every department shall upload this matrix on the DISHA portal at least ten days before each meeting, allowing Members to compare information quickly and take informed decisions during the sitting.

8. Duration and Expenses of DISHA Meeting

The Committee note that several District Collectors are either unaware of, or unclear about, the 2 lakh per-meeting ceiling prescribed for DISHA sittings, with the result that meetings are postponed and essential field inspections omitted. The Committee, therefore, recommend that the Ministry of Rural Development issue an updated, comprehensive circular, copied to every Member of Parliament and every District Collector, clearly specifying that up to 2 lakhs may be drawn for each DISHA meeting, enumerating admissible heads of expenditure (venue and logistics, TA/DA for members and officials, documentation, transport and site-inspection costs) and outlining a simplified, time-bound reimbursement procedure. The circular should further state that, where agenda load or on-site verification so requires, the meeting may extend over two or three consecutive days while remaining within the 2 lakh per-meeting ceiling, where the agenda includes quarterly study visits, provision of additional budget may be made to meet the

expenses. Timely advance release of funds and prompt settlement of claims should be ensured to prevent any delay or dilution of the review process.

9. Full utilisation of grants for expenditure on DISHA Meetings

The committee note that as per DISHA guidelines the District Committee may be arranged on any day during third week of April, July, October and February with the permission of Chairperson. For organizing additional meetings, date and month of meetings to be notified with the consent/directions of the Chairperson. Member Secretary should be personally responsible for convening meetings. Further, the total expenditure should not, however, exceed Rs.2,00,000/- per meeting. The District Administration may incur expenditure on holding the meetings of DISHA adhering to the norms applicable. The Committee recommend that since expenditure is not limited for only one quarterly meetings, MoRD should encourage for increased frequency of DISHA meetings for better monitoring and mid-course corrections of schemes. This will allow early identification of implementation gaps and timely interventions helping reduce last minute spending pressures near year-end. The Committee, also recommend Ministry for suggesting SoPs for meetings to Member Secretary focusing on grouping of Departments based on similarity of schemes or Ministry-wise for effective outcome. Therefore, the funds should be critically reviewed from time to time and utilized fully and properly.

10. Mandatory Attendance and accountability of Officers

The Committee note that senior officers of the concerned departments do not attend the meetings or nominate junior level officers who are ill-informed about the progress of schemes. The Committee strongly recommend that in order to

achieve the purpose of DISHA Committees, MoRD may on regular basis communicate with Member Secretaries on the issues of non-attendance of senior officers, ill-preparedness for the meeting and ensure strict and timely follow up of the recommendations of the meeting. The Committee also recommend that, at the end of every quarter, the Ministry of Rural Development extract compliance data from the DISHA dashboard and issue a concise review letter to each District Collector, itemising the number of meetings held, the punctuality of agenda circulation and ATR submission, and the attendance record of senior line-department officers; copies of this letter should be endorsed to the MP-Chairperson and the State Chief Secretary. Where the same deficiencies are recorded in two consecutive quarters, the Ministry should formally urge the State Government to initiate strict compliance in this regard as per guidelines.

11. Annual field verification, Collector in attendance.

The Committee is of the view that reliance on file-based reporting may hide ground-level shortcomings and results into provide gloomy picture of the site. To ensure that physical realities match the figures presented, the Committee recommend that every district DISHA arrange at least one on-site review each year covering key assets, such as PMGSY roads, school buildings, Anganwadi centres and other Central-scheme works. The visiting team, led by the District Collector and the MP-Chairperson, should capture geotagged photographs, record brief field notes and compile a single-page status report. These materials are to be uploaded on the DISHA portal within seven days of the visit and prominently flagged on the

public dashboard, so that subsequent meetings, higher authorities, and citizens alike can track follow-up action.

12. Inclusion of SC/ST representatives.

The Committee reiterates that every DISHA committee must include, at a minimum, one elected Scheduled Caste and one elected Scheduled Tribe representative. Accordingly, the Committee recommend that the DISHA portal automatically flag non-compliant districts in red and generate an alert to the District Collector. The Collector shall place the matter before the competent authority and ensure that the required SC and ST members are formally nominated and notified before the next scheduled sitting; failure to do so should be reported to the State Chief Secretary to take corrective measures in this regard.

13. Guidance to District Planning Committees

The Committee observe that many resolutions adopted in DISHA meetings, particularly those pertaining to augmentation of resources or inter-sectoral convergence, remain unimplemented because the requisite funding and planning approvals rest with the District Planning Committee (DPC). To close this coordination gap, the Committee recommend that the Ministry of Rural Development issue a directive empowering every District DISHA Committee to transmit its resolutions and recommendations, in writing and in the prescribed format, to the Chairperson of the DPC within seven days of the meeting. The DPC Chairperson shall examine the proposal and communicate an approval, modification or reasoned rejection within a maximum period of thirty days. The

communication, together with any follow-up action, shall be uploaded on the DISHA portal and tagged to the relevant agenda item so that progress can be transparently monitored at the next DISHA sitting as well as by the State-level DISHA Committee and the Ministry.

14. Verification for false or inflated reporting

The Committee is concerned to note that there are some instances of inaccurate or misleading progress reporting in certain departments. The Committee therefore recommend that, if a department submit erroneous data twice within the same district, the Ministry of Rural Development should require the District Collector to conduct a verification exercise, identify specific corrective measures, and certify their completion. Subsequent fund disbursements under the relevant scheme for that district shall be processed only after the Collector's certification has been placed on record in the minutes of the next DISHA meeting and uploaded to the portal for audit and oversight. The Ministry of RD should take all sincere and stern steps to check the recurrence of such cases.

NEW DELHI
18 August, 2025
27 Shraavana, 1947 (Saka)

SAPTAGIRI SANKAR ULAKA
Chairperson
Standing Committee on Rural Development &
Panchayati Raj

Annexure I**State wise District DISHA Meetings detail from 2020-21 to 2025-26**

S.N.	State	Total Districts (DISHA)	Meetings held in districts					
			2025-26	2024 - 25	2023 - 24	2022 - 23	2021 - 22	2020 - 21
1	Andaman & Nicobar Island	3	0	1	1	1	0	0
2	Andhra Pradesh	26	7	29	35	16	11	4
3	Arunachal Pradesh	27	0	1	38	27	7	1
4	Assam	35	1	6	40	61	38	20
5	Bihar	38	15	39	59	66	17	26
6	Chandigarh	1	0	0	0	0	0	1
7	Chhattisgarh	33	3	25	33	53	48	40
8	Dadra and Nagar Haveli and Daman and Diu	3	1	0	1	2	0	1
9	Goa	2	0	3	4	4	3	3
10	Gujarat	33	14	37	72	70	62	47
11	Haryana	22	10	23	49	52	44	40
12	Himachal Pradesh	12	6	8	16	21	11	18
13	Jammu & Kashmir	20	3	11	8	20	10	8
14	Jharkhand	24	6	27	33	31	28	19
15	Karnataka	31	9	41	43	57	55	47
16	Kerala	14	1	20	33	41	39	26
17	Ladakh	2	2	0	3	3	3	0
18	Lakshadweep	1	1	1	1	0	0	0
19	Madhya Pradesh	55	15	52	73	76	80	96
20	Maharashtra	36	7	25	23	31	26	25
21	Manipur	16	0	8	0	16	0	1
22	Meghalaya	12	1	1	9	7	4	5
23	Mizoram	11	0	0	10	13	12	6
24	Nagaland	16	0	0	17	10	2	1
25	NCT of DELHI	11	5	2	4	10	7	12
26	Odisha	30	11	30	34	48	22	31
27	Puducherry	2	0	2	0	2	4	2
28	Punjab	23	3	8	19	19	10	16
29	Rajasthan	41	16	37	32	52	44	28
30	Sikkim	6	3	5	3	4	6	2
31	Tamil Nadu	38	17	54	78	86	42	31
32	Telangana	33	8	25	10	16	16	28
33	Tripura	8	3	9	13	14	7	3
34	Uttar Pradesh	75	32	79	124	162	78	105
35	Uttarakhand	13	8	17	24	31	18	21
36	West Bengal	23	0	0	0	0	0	0
Grand Total		776	208	626	942	1122	754	714

As on 6th June 2025

Annexure II**Details regarding reimbursement of DISHA meeting bills made by MoRD for the year
2024-25**

S. No	State	District	Amount Released	No. of Meeting
1.	Arunachal Pradesh	Lohit District Tezu	632540	11
2.		Tawang	272400	2
3.	Andhra Pradesh	Kurnool	68250	1
4.		Kakinada	126040	1
5.		Kakinada	123372	1
6.		Kakinada	123321	1
7.	Assam	Chirang	259508	3
8.		Dhemji	127346	1
9.		Baksa	60000	2
10.		Kokrajhar	199999	1
11.		Tinsukia	65718	1
12.		Dhubri	198836	2
13.	Chhattisgarh	Chhattisgarh	91030	1
14.		Bilaspur	98326	1
15.		Surajpur	41375	1
16.	Himachal Pradesh	Solan	43844	1
17.	Kerala	Kollam	155827	7
18.		Malappuram	87245	5
19.		Thiruvananthapuram	167825	1
20.		PALAKKAD	67073	2
21.	Goa	North Goa and south Goa	162256	7
22.	Jharkhand	East Singhbhum	161119	2
23.	Maharashtra	Ratnagiri	136879	1
24.	Meghalaya	South West Khasi Hills	96755	1
25.		South West Garo Hills	163105	1
26.	Odisha	Khordha	87062	1
27.	Tamil Nadu	Tirupathur	63475	1
28.		Mayiladuthurai	65184	1
29.	Telangana	Medak	73658	1
30.		Siddipet	95760	1
31.		Vikarabad	106699	1
32.	Uttar Pradesh	Bulandshahr	56455	1
33.		Chandauli	245740	2
34.		Mau	38700	1
35.		Ghaziabad	49852	1
36.		Gorakhpur	266700	2
	Total		4879274	71

Annexure III**State wise State DISHA Meetings detail from 2020-21 to 2025-26**

S. N.	State	State Level Disha Committee Formation	Grand Total	Meetings held in States					
				2025-26	2024-25	2023-24	2022-23	2021-22	2020 - 21
1	Andaman & Nicobar Islands	Formed	0	0	0	0	0	0	0
2	Andhra Pradesh	Formed	1	0	0	1	0	0	0
3	Arunachal Pradesh	Not formed	0	0	0	0	0	0	0
4	Assam	Formed	1	0	0	0	1	0	0
5	Bihar	Not formed	0	0	0	0	0	0	0
6	Chandigarh	Not formed	0	0	0	0	0	0	0
7	Chhattisgarh	Formed	3	0	0	1	1	1	0
8	Dadra and Nagar Haveli and Daman and Diu	Formed	0	0	0	0	0	0	0
9	Goa	Not formed	0	0	0	0	0	0	0
10	Gujarat	Not formed	0	0	0	0	0	0	0
11	Haryana	Formed	5	0	1	2	1	1	0
12	Himachal Pradesh	Formed	1	0	0	1	0	0	0
13	Jammu & Kashmir	Not formed	0	0	0	0	0	0	0
14	Jharkhand	Formed	1	0	0	0	1	0	0
15	Karnataka	Formed	2	1	0	0	1	0	0
16	Kerala	Formed	4	1	0	2	1	0	0
17	Lakshadweep	Not formed	0	0	0	0	0	0	0
18	Madhya Pradesh	Formed	1	0	0	0	1	0	0
19	Maharashtra	Not formed	0	0	0	0	0	0	0
20	Manipur	Formed	0	0	0	0	0	0	0
21	Meghalaya	Not formed	0	0	0	0	0	0	0
22	Mizoram	Formed	0	0	0	0	0	0	0
23	Nagaland	Formed	1	0	0	0	1	0	0
24	NCT of Delhi	Not formed	0	0	0	0	0	0	0
25	Odisha	Not formed	0	0	0	0	0	0	0
26	Puducherry	Formed	0	0	0	0	0	0	0
27	Punjab	Formed	0	0	0	0	0	0	0
28	Rajasthan	Formed	0	0	0	0	0	0	0
29	Sikkim	Formed	1	0	0	0	1	0	0
30	Tamil Nadu	Formed	4	0	1	1	2	0	0
31	Telangana	Not formed	0	0	0	0	0	0	0
32	Tripura	Formed	3	0	1	1	0	1	0
33	Uttar Pradesh	Not formed	0	0	0	0	0	0	0

S. N.	State	State Level Disha Committee Formation	Grand Total	Meetings held in States					
				2025-26	2024-25	2023-24	2022-23	2021-22	2020 - 21
34	Uttarakhand	Formed	0	0	0	0	0	0	0
35	West Bengal	Not formed	0	0	0	0	0	0	0
36	Ladakh	Not formed	0	0	0	0	0	0	0
Total			28	2	3	9	11	3	0
As on 6th June 2025									

List of Schemes

- (1.) Department of Rural Development
 1. Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS)
 2. Deen Dayal Antyodaya Yojana -National Rural Livelihoods Mission (NRLM)
 3. Deen Dayal Upadhyaya - Grameen Kaushalya Yojana (DDU-GKY)
 4. Pradhan Mantri Gram Sadak Yojana (PMGSY)
 5. National Social Assistance Programme (NSAP)
 6. Pradhan Mantri Awaas Yojna Gramin (PMAY-G)
 7. Shyama Prasad Mukherji Rurban Mission (SPMRM)
 8. Rural Self Employment Training Institutes (RSETI)
 9. Saansad Adarsh Gram Yojana (SAGY)
- (2.) Department of Agriculture & Farmers Welfare
 10. Rashtriya Krishi Vikas Yojana (RKVY)
 11. Paramparagat Krishi Vikas Yojana (PKVY)
 12. Soil Health Card (SHC)
 13. e-National Agriculture Markets(E-NAM)
 14. Pradhan Mantri Fasal Bima Yojana (PMFBY)
 15. Agriculture Infrastructure Funds Schemes (AIF)
 16. Agricultural Technology Management Agency Scheme (ATMA)
 17. Agriclinic and Agribusiness Centres Scheme (AC&ABC))
 18. Kisan Call Center (KCC)
 19. Pradhan Mantri Krishi Sinchayee Yojna –PDMC (PMKSY-PDMC)
 20. PMKISAN
- (3.) Ministry of Panchayati Raj
 21. Survey of Villages Abadi & Mapping with Improvised Technology in Village Areas (SVAMITVA)
 22. Rashtriya Gram Swaraj Abhiyan (RGSA)
 23. Gram Panchayat Development Plan (GPDP)
- (4.) Ministry of Housing and Urban Affairs
 24. Atal Mission for Rejuvenation and Urban Transformation 2.0(AMRUT 2.0)
 25. Pradhan Mantri Awas Yojana (Housing for All -Urban)
 26. Swachh Bharat Mission – Urban (SBM-U)
 27. Smart Cities Mission
 28. PM Street Vendor's AtmaNirbhar Nidhi (PM SVANidhi)
- (5.) Department of Water Resources, River Development & Ganga Rejuvenation
 29. Command Area Development and Water Management Programme (CADWM)

- 30. Accelerated Irrigation Benefit Programme (AIBP)
- 31. Repair, Renovation & Restoration of Water bodies (RRR of WBs)
- 32. Surface Minor Irrigation (SMI)
- 33. Namami Gange
- 34. Atal Bhujal Yojna
- (6.) Department of Animal Husbandry and Dairying
 - 35. National Animal Disease Control Programme (NADCP)
 - 36. National Artificial Insemination Programme (NAIP)
 - 37. National Livestock Mission (NLM)
 - 38. Rashtriya Gokul Mission (RGM)
 - 39. National Programme for dairy development (NPDD)
- (7.) Ministry of Women and Child Development
 - 40. Integrated Child Development Scheme (ICDS)
 - 41. Child Protection & Safety Scheme
 - 42. Beti Bachao Beti Padhao (BBBP)
 - 43. Pradhan Mantri Matru Vandana Yojana (PMMVY)
 - 44. Mission Saksham Anganwadi and Poshan 2.0
 - 45. Safety and protection of women - One Stop Centre (OSC)
- (8.) Ministry of Health & Family Welfare
 - 46. National Health Mission (NHM)
 - 47. National Tuberculosis Elimination Programme (NTEP)
 - 48. Ayushman Bharat Digital Mission (ABDM)
 - 49. Pradhan Mantri Jan Arogya Yojna (PMJAY)
- (9.) Department of Drinking Water and Sanitation
 - 50. Swachh Bharat Mission – Gramin 1.0 (SBM-G 1.0)
 - 51. Swachh Bharat Mission – Gramin 2.0 (SBM-G 2.0)
 - 52. Jal Jeevan Mission (JJM)
- (10.) Department of Land & Resources
 - 53. Digital India Land Records Modernization Programme (DILRMP)
 - 54. Pradhan Mantri Krishi Sinchayee Yojna (PMKSY) Integrated Watershed Management Programme 2.0(IWMP 2.0)
- (11.) Ministry of Education
 - 55. Mid-Day Meal Scheme (MDM) (PM Poshan)
 - 56. Samagra Shiksha
- (12.) Ministry of Petroleum & Natural Gases
 - 57. Pradhan Mantri Ujjwala Yojana 2.0 (PMUY 2.0)
- (13.) Ministry of Skill Development and Entrepreneurship
 - 58. Pradhan Mantri Kaushal Vikas Yojana (PMKVY)
- (14.) Ministry of Road Transport and Highways.
 - 59. Infrastructure related programmes like highways: Parivahan
 - 60. SARATHI
 - 61. VAHAN
- (15.) Ministry of Mines

- 62. Pradhan Mantri Khanij Kshetra Kalyan Yojana (PMKKKY)
- (16.) Ministry of Development of North East Region.
 - 63. PM-DevINE
 - 64. North East Special Infrastructure Development Scheme (NESIDS) (Roads)
 - 65. North East Special Infrastructure Development Scheme (NESIDS) (Other than Roads Infrastructure (OTRI))
 - 66. Schemes of North Eastern Council
 - 67. Special Development Package
- (17.) Department of Social Justice and Empowerment
 - 68. Pradhan Mantri Adarsh Gram Yojana (PMAGY)
 - 69. Pradhan Mantri - Anusuchit Jaati Abhyuday Yojana. (PM-AJAY)
- (18.) Department of Empowerment of Persons with Disabilities
 - 70. Sugamya Bharat Abhiyan-Accessibility India campaign (AIC)
 - 71. Unique Disability ID (UDID)
- (19.) Ministry of Small & Medium Enterprise (MSME)
 - 72. Prime Minister's Employment Generation Programme (PMEGP)
- (20.) Ministry of Statistics and Programme Implementation
 - 73. Members of Parliament Local Area Development Scheme (MPLADS)
- (21.) Ministry of Shipping
 - 74. Infrastructure related programmes like Waterways: Jal Marg Vikas Project (JMVP)
- (22.) Ministry of Electronics and Information Technology (MeitY)
 - 75. Digital India - Public Internet Access Programme - providing Common Service Centre in each Gram Panchayat (CSC)
 - 76. Pradhan Mantri Gramin Digital Saksharta Abhiyan (PMGDISHA)
- (23.) Department of Telecommunication
 - 77. Utilization of BharatNet
- (24.) Department of Food and Public Distribution
 - 78. Implementation of National Food Security Act (NFSA)
- (25.) Ministry of Minority Affairs
 - 79. Pre-Matric scholarship
 - 80. Post-Matric scholarship
 - 81. MCM scholarship
- (26.) Ministry of Youth Affairs and Sports
 - 82. Khelo India
- (27.) Ministry of Textiles
 - 83. SAMARTH Scheme
- (28.) Department of Fisheries
 - 84. Pradhan Mantri Matsya Sampada Yojana (PMMSY)
- (29.) Ministry of Labour & Employment
 - 85. eShram portal
 - 86. National Career Service (NCS)

- (30.) Department of Pharmaceuticals
 - 87. Pradhan Mantri Bhartiya Janaushadhi Pariyojana (PMBJP)
- (31.) Ministry of Culture
 - 88. National Mission of Libraries (NML)
- (32.) Ministry of Finance
 - 89. Atal Pension Yojna (APY)
 - 90. Pradhan Mantri Jan Dhan Yojna (PMJDY)
 - 91. Sukanya Samriddhi Account (SSA)
- (33.) Ministry of Tourism
 - 92. Pilgrimage Rejuvenation and Spiritual, Heritage Augmentation Drive (PRASHAD)
- (34.) Department for Promotion of Industry and Internal Trade (DPIIT)
 - 93. Startup India Seed Fund Scheme (SISFS)
 - 94. One District One Product (ODOP)
- (35.) Department of Consumer Affairs
 - 95. Price Monitoring
 - 96. BIS

NOTE: Committees are also provided the data related to Socio Economic and Caste Census (SECC), Fourteenth Finance Commission and Fifteenth Finance Commission for monitoring of schemes.

Decision to include or exclude any central sector programmes/schemes to be reviewed by the Committee rests with Ministry of Rural Development.

STANDING COMMITTEE ON RURAL DEVELOPMENT AND PANCHAYATI RAJ
(2024-25)

**EXTRACTS OF THE MINUTES OF THE TWENTY SEVENTH SITTING OF THE
 COMMITTEE HELD ON MONDAY, THE 16th JUNE, 2025**

The Committee sat from 1500 hrs. to 1706 hrs. in Committee Room 'C',
 Ground Floor, Parliament House Annexe, New Delhi.

PRESENT

Shri Saptagiri Sankar Ulaka -- Chairperson

MEMBERS

Lok Sabha

2. Shri Vijay Kumar Dubey
3. Shri Bhajan Lal Jatav
4. Dr. Mohammad Jawed
5. Shri Jugal Kishore
6. Shri Imran Masood
7. Shri Kota Srinivasa Poojary
8. Shri Ramashankar Rajbhar
9. Shri Devendra Singh *alias* Bhole Singh

Rajya Sabha

10. Smt. Geeta *alias* Chandraprabha
11. Shri Samirul Islam
12. Shri Sant Balbir Singh

Secretariat

- | | | |
|-----------------------|---|----------------------|
| 1. Shri D. R. Shekhar | - | Additional Secretary |
| 2. Shri V.K. Shailon | - | Director |
| 3. Shri L. Singson | - | Deputy Secretary |

**Representatives of the Ministry of Rural Development
 (Department of Rural Development)**

Sr. No.	Name of the Witness	Designation
1.	Shri Shailesh Kumar Singh -	Secretary (RD)
2.	Shri Kuntal Sensarma -	Chief Economic Advisor (RD)
3.	Smt. Kalyani Mishra -	Economic Advisor (RD)
4.	Shri Umesh Kumar Ram -	Joint Director (DISHA)

2. At the outset, the Hon'ble Chairperson welcomed the Members to the sitting of the Committee convened for XXX XXX XXX XXX and briefing by the representatives of the Department of Rural Development (Ministry of Rural Development) on the subject 'Effective functioning of DISHA Committees'.

3. XXX XXX XXX XXX XXX XXX XXX XXX XXX XXX

[Thereafter, the representatives from the Department of Rural Development (Ministry of Rural Development) were called in]

4. The Chairperson welcomed the witnesses and in his opening remarks outlined the importance of DISHA Committees. The Chairperson, then asked the representatives of the Ministry to introduce them individually and place their views on the subject. The Chairperson further drew the attention of the Ministry to the directions of Hon'ble Speaker regarding confidentiality of the discussions before the start of the meeting. Thereafter, the witnesses introduced themselves to the Committee. The representatives of the Department of Rural Development (Ministry of Rural Development) made their Power Point Presentation and briefed and highlighted on key aspects and functioning of DISHA Committees.

5. Subsequently, Members raised their individual queries. The queries of the Members were replied by the representatives of the Department of Rural Development (Ministry of Rural Development). On certain issues, Ministry could not provide immediate reply, so they were requested to send written replies thereto as early as possible.

[The Witnesses then withdrew]

A verbatim record of the proceedings has been kept.

The Committee then adjourned.

XXX Not related to the Draft Report.

STANDING COMMITTEE ON RURAL DEVELOPMENT AND PANCHAYATI RAJ (2024-25)

**EXTRACTS OF THE MINUTES OF THE THIRTY-FOURTH SITTING OF THE COMMITTEE
HELD ON MONDAY, THE 18th AUGUST, 2025**

The Committee sat from 1500 hrs to 1530 hrs in Committee Room 'C', Ground Floor, Parliament House Annexe, New Delhi.

PRESENT

Shri Saptagiri Sankar Ulaka, *Chairperson*

MEMBERS

Lok Sabha

2. Shri Raju Bista
3. Shri Vijay Kumar Dubey
4. Shri Bhajan Lal Jatav
5. Dr. Mohammad Jawed
6. Shri Jugal Kishore
7. Shri Imran Masood
8. Shri Janardan Mishra
9. Shri Ramashankar Rajbhar
10. Shri Omprakash Bhupalsinh *alias* Pavan Rajenimbalkar
11. Shri Parshottambhai Rupala

Rajya Sabha

12. Smt. Geeta *alias* Chandraprabha
13. Shri Iranna Kadadi
14. Dr. M. Dhanapal
15. Shri Masthan Rao Yadav Beedha

Secretariat

- | | | |
|-----------------------|---|----------------------|
| 1. Shri D. R. Shekhar | - | Additional Secretary |
| 2. Shri V. K. Shailon | - | Director |
| 3. Smt Rashmi Roy | - | Deputy Secretary |

2. At the outset, the Hon'ble Chairperson welcomed the newly nominated Members along with the other Members to the sitting of the Committee convened for consideration and adoption of the following Draft Reports:

- a. Draft Report on "Effective functioning of DISHA Committees" pertaining to the Department of Rural Development (Ministry of Rural Development)
- b. XXX XXX XXX XXX XXX XXX

3. Above mentioned draft Reports were taken up for consideration one-by-one and after discussion, the Committee adopted the same without any modifications. The Committee then authorized the Chairperson to finalize the aforesaid Draft Reports and present the same to the Parliament.

The Committee then adjourned.

XXX Not related to the Draft Report.